

Central Administrative Tribunal
Principal Bench: New Delhi

(S)

OA 563/97

New Delhi this the 14th day of May 1997.

Hon'ble Mr. N. Sahu, Member (A)

Chetan Prasad -
S/o Shri Hari Dass
R/o Village Garhi
P.O. Kalchuna
Muradnagar
Dist. Ghaziabad (U.P.) ...Applicant.

(By advocate: Shri R.L.Sethi)

Versus

Union of India through

1. The Secretary & Director General
Ordnance Factory Board
10-A Auckland Road
Calcutta - 700 001.
2. The General Manager
Ordnance Factory
Muradnagar
Dist. Ghaziabad (U.P.) ...Respondents.

(By advocate: None)

O R D E R (oral)

Hon'ble Mr. N. Sahu, Member (A)

Heard Shri R.L. Sethi, learned counsel for the
applicant.

The applicant's father was medically
de-categorised on 10.2.95 and he died on 6.2.96. The
applicant filed an appeal on 28.2.96 to the Secretary &
Director General, Ordnance Factory Board, impleaded in
this OA as respondent No.1, stating therein the penurious
background of his family and pleading for consideration
for compassionate appointment in the Ordnance Factory at
Muradnagar. It is also noticed that the applicant's
deceased father had earlier applied for compassionate
appointment when he was alive. That request was turned

[Handwritten signature]

down by Annexure A-2 letter. The grievance of the applicant is that his appeal dated 28.2.96 has not been disposed of by respondent No.1. I agree with the learned counsel that after the death of the father, the responsibility had fallen on the applicant to look after the family and certain facts which were not placed properly and considered by the authorities have been narrated in detail in the petition dated 28.2.96. As the cause of compassionate appointment arose on the death of the father, the petition filed by the applicant has to be considered afresh. In the circumstances, this petition can be disposed of by issuing an appropriate direction to the Respondent No.1.

2. Respondent No.1, Secretary & Director General, Ordnance Factory Board, 10-A, Auckland Road, Calcutta - 700 001 shall consider and dispose of the appeal dated 28.2.96 filed before him after the demise of the applicant's father afresh in accordance with the guidelines prescribed for the purpose of compassionate appointment within a period of three months from the date of receipt of a copy of this order. The OA is disposed of.

Manasimha Sahu
(N. Sahu)
Member (A)
14/5/97